

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7776/2024

(Arising out of impugned final judgment and order dated 05-04-2024 in CRWP No. 155/2023 passed by the High Court Of Judicature At Bombay At Nagpur)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

ARUN GULAB GAWLI

Respondent(s)

(IA No. 127577/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 127579/2024 - EXEMPTION FROM FILING O.T.

IA No. 127581/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE SANDEEP MEHTA

(VACATION BENCH)

For Petitioner(s) Mr. Raja Thakare, Sr. Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Akash Kavade, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice to the respondent, returnable on 15.07.2024.

There shall be interim stay of the impugned order,
till the next date of hearing.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR